

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 101(ND)14
CA. NO.

CORAM:

PRESENT: SH. S.K. MOHAPATRA
HON'BLE MEMBER (T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 31.07.2017**

NAME OF THE COMPANY: M/s. Sh. Jasmohan Singh V/s. M/s. M.S. Koldhold Industries Ltd.
& ors.

SECTION OF THE COMPANIES ACT: 397/398

<u>S.NO.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATUR</u>
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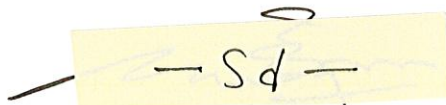
Present: For Petitioner (s): Mr. Saurabh Gupta, Advocate

For Respondent (s): Mr. N N Saravaria, Advocate
Mr. Parvinder, Advocate

Order

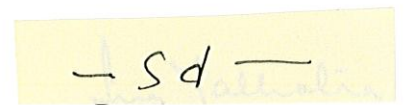
Minutes of the meeting held on 20th July 2017 before the Hon'ble Administrator/
facilitator Mr. Justice S N Dhingra (Retired) has been placed before us. In terms of point no. 7
on page no. 5 of the said report, directions have been given to the parties to move a joint
application before this forum seeking modification of the interim injunction in so far as the sale
of the Kirti Nagar property is concerned.

The same is required to meet the statutory obligations. Both the parties shall file the
joint application within one week. To come up on 8th August 2017.



[S.K. MOHAPATRA]
MEMBER [T]

(Shipra Mittal)



[INA MALHOTRA]
MEMBER [J]